

Before Shri R.S. Virk, District Judge (RETD.)
appointed to hear objections/representations in the matter of PACL Ltd.
(as referred to in the orders dated 15/11/2017, 13/04/2018 and 02/07/2018 of
the Hon'ble Supreme Court passed in civil appeal no. 13301/2015 titled Subrata
Bhattacharya Vs SEBI, and also duly notified in SEBI Press release no. 66 dated
08/12/2017).

File no. 545 (For review of order dated 26/03/2018 File No. 241/1)

MR Nos. 17981-16, 17982-16, 17978-16,
17979-16, 17980-16, 17998-16,
17999-16, 18000-16, 18001-16,
5129-15, 5130-15, 5131-
15, 5132-15, 5133-15, 5134-15,
5135-15, 5136-15, 413-16, 419-
16, 17985-16, 17986-16, 17987-
16, 17988-16, 17989-16, 17990-
16, 17991-16, 17992-16, 17993-16,
17994-16, 17995-16, 17996-
16, 17997-16.

Objector : Lotus Agricultural & Marketing Cooperative Society Ltd.

Present : None

Order :

1. This application was addressed by the objector above named on 08/06/2018 to Hon'ble Mr. Justice (Retd.) R.M. Lodha, in the matter of PACL Ltd seeking review of my order dated 23/06/2018 passed in File No. 241/1 (Catalogue No 200) whereby the objection petition dated 20/02/2018 earlier addressed by it to the Nodal Officer cum Secretary to Justice R.M. Lodha (Retd.) Committee in the matter of PACL was dismissed.
2. Vide forwarding letter dated 17/07/2018 of the Nodal Officer cum Secretary to Justice (Retd.) R.M. Lodha Committee (in the matter of PACL Ltd.), the above referred application was forwarded to me for further necessary action in the matter.

R.M. Lodha
17/8/18

3. Notice for appearance before me at 11:00AM on 01/08/2018 was accordingly issued by me as addressed to Shri Hare Ram Sah, CEO/Director of the applicant Society vide email dated 24/07/2018 at its email address info@lotusagriculture.com, but none has appeared on behalf of the applicant. It is already 3:00PM. No further wait is warranted.
4. No action is thus called for in the matter. File be consigned to records.

Date : 01/08/2018


R. S. Virk
Distt. Judge (Retd.)

Note:

Two copies of this order are being signed simultaneously, one of which shall be retained on this file whereas the other one, also duly signed, shall be delivered to the objector as and when requested /applied for. No certified copies are being issued by this office. However, the orders passed by me can be downloaded from official website of SEBI at www.sebi.gov.in/PACL.html.

Date :01/08/2018


R. S. Virk
Distt. Judge (Retd.)